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FIR No. 172/2019

PS: Kamla Market

State V. Saroj @ Sayeeda

u/s 370/376/109/34 IPC

25.06.2020

Present: Sh. K.C. Chopra, Ld. Counsel for accused/applicant through VC.

Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

IO/SI Mahesh Bhargav in person.

Reply filed by IO.

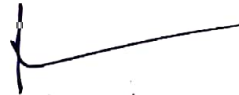
It is submitted by Ld. Counsel for applicant/accused that the applicant/accused Saroj @ Sayeeda has been falsely implicated in the present case FIR. It is further submitted by Ld. Counsel for accused/applicant that the applicant is in JC for about nine months and she has nothing to do with the alleged offence and is also suffering from serious ailments and make a submission that bail may kindly be granted.

Ld. APP has strongly opposed this bail application.

Having heard the submissions made by Ld. Counsel for the accused/applicant, Ld. APP for the State as well as Ld. Counsel for DCW and in view of the Practice Directions issued by the Hon'ble High Court of Delhi, let notice of the application be served upon the complainant/victim through IO.

It is submitted by Ld. Counsel for applicant/accused that the bail application of co-accused Harish Arora in the present case FIR is pending for hearing in which notice has already been issued to the complainant/victim for 27.06.2020.

Heard. In view of the submissions and on request of the Ld. Counsel for accused, be put up this bail application also on **27.06.2020** with the bail application of the co-accused Harish Arora, who is the husband of the present applicant/accused.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

25.06.2020